

से निबटाने के लिये रोजनल सेटलमेंट कमिशनर
१०५—एल माडल टाउन, रोहतक के पास
अजियां भेजी थीं; और

(ख) इन अजियों पर क्या कार्यवाही
की गई?

†[APPLICATIONS SUBMITTED BY DIS-
PLACED PERSONS OF MANDSAUR DISTRICT,
M.P.]

324. SHRI V. M. CHORDIA: Will
the Minister of WORKS, HOUSING AND
REHABILITATION be pleased to state:

(a) the number of displaced per-
sons of Mandsaur district in Madhya
Pradesh who submitted their appli-
cations for finalisation of their rural
land claims to the Regional Settlement
Commissioner at 105-L Model Town,
Rohtak, during the period from 1st
January, 1962 to 15th October, 1962;
and

(b) the action taken on these
applications?

निर्माण, आवास और पुनर्वास पंजी
(श्री मेहरचन्द खन्ना): (क) विस्थापित
व्यक्ति (मुआवजा तथा पुनर्वास) नियमावली
[डिस्प्लेस्ड परसन्स (कम्पेंसेशन ऐंड रिहै-
बिलिटेशन [रूल्स] १९५५ के नियम ६७
के अधीन पुनर्वास अनुदान दिये जाने के
लिए १५ आवेदन प्राप्त हुए थे।

(ख) आठ आवेदन निपटारये जा चुके
हैं और बाकी पर कार्यवाई हो रही है।

†[THE MINISTER OF WORKS,
HOUSING AND REHABILITATION
(SHRI MEHR CHAND KHANNA): (a) 15
applications were received for pay-
ment of rehabilitation grant under
Rule 97 of the Displaced Persons
(Compensation and Rehabilitation)
Rules, 1955.]

† [] English translation.

(b) Eight applications have already
been disposed of and the remaining
are under process.]

NON-REGISTERED MEDICAL PRACTITIONERS IN TRIPURA

325. SHRI T. M. DASGUPTA: Will
the Minister of HEALTH be pleased to
state:

(a) whether Government have re-
ceived any representation from the
All-Tripura Non-registered Medical
Practitioners Association, Agartala for
registering the non-registered medical
practitioners in Tripura who are most-
ly refugees; and

(b) if so, what Government propose
to do in the matter?

THE MINISTER OF HEALTH (DR.
SUSHILA NAYAR): (a) and (b) The
Tripura Administration forwarded to
the Government of India a list of non-
registered medical practitioners as
furnished by the All-Tripura Non-
registered Medical Practitioners Asso-
ciation, Agartala, for considering their
names for registration as medical
practitioners. The Medical Council of
India who were consulted in the
matter did not consider any of them
suitable for registration as none
possessed any recognised medical
qualification. The Tripura Adminis-
tration have been informed accord-
ingly.

INTERVIEW OF DOCTORS FOR SHORT SERVICE COMMISSION

326. DR. SHRIMATI SEETA PARMA-
NAND: Will the Minister of HEALTH
be pleased to state whether her Min-
istry made an offer to the Ministry of
Defence for interviewing doctors for
Short Service Commission; and whe-
ther this offer was accepted and if so,
who interviewed doctors for employ-
ment under the Defence Department?

THE MINISTER OF HEALTH (DR.
SUSHILA NAYAR): Yes, but the Minis-
try of Defence felt that there was